

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**

CA-339/2020

in

CA(CAA)- 12(ND)/2020

**IN THE MATTER OF:**

Blackie & Son (Calcutta) Pvt Ltd. & Nirja Publishers & Printers Pvt Ltd.

....APPLICANT

**SECTION**

**U/s 230-232**

**Order delivered on 17.07.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rajeev K. Goel, Advocate

For the OL :

For the RD :

For the Intervener :

**ORDER**

The Counsel for the Petitioner Company is present. Submitted that he has already fixed the Meeting. He is allowed to conduct the Meeting with the Chairman Mr. Bijen and the alternate Chairman Mr. V.P. Sharma. Mr. Bijen agreed through Video Call to conduct meeting as per the order dated 10.02.2020. The Chairman viz. Mr. Bijen / Mr. V.P. Sharma shall file the report within a week after the Meeting.

With the above directions, the I.A. stands **disposed of**.



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit